

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.21
C.P. (CAA) No.34/BB/2023

IN THE MATTER OF:

M/s. 3M India Ltd.

... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on 01.05.2024

CORAM:

SHRI K.BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri A. Murali with Shri K.M. Vishakh
For the ROC	:	Shri Vaibhav
For the IT Dept.	:	Shri Ganesh R. Ghale

ORDER

1. Heard the Ld. Counsels for the Petitioner, the ROC and the IT Dept.
2. The learned Counsel for the ROC stated that there are no further observations after considering the reply filed by the Petitioner Company.
3. **Order Reserved.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)